

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1907  
ANSWERED ON:02.12.2011  
APPOINTMENT OF CHILD WELFARE OFFICERS  
Lingam Shri P.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Hon'ble Supreme Court of India has directed all the State Governments and Union Territories to appoint child welfare officers in every police station as a follow up of Juvenile Justice (Care and Protection of Children) Act, 2000;
- (b) if so, the details thereof;
- (c) whether the Government has made any assessment regarding the implementation of the Supreme Court direction; and
- (d) if so, the details of police stations, where such officers have been appointed so far, State-wise?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The Hon'ble Supreme Court of India in the Writ Petition (Civil) No. 473 of 2005 in the matter of Sampurna Behura Vs. Union of India and others, has directed Home Departments and the Director Generals of Police of all the States/Union Territories to ensure that at least one police officer in every police station with aptitude is given appropriate training & orientation and designated as Juvenile or Child Welfare Officer, who will handle the juvenile or child in coordination with the police as provided under sub-section (2) of Section 63 of the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act). The Hon'ble Court has further directed National Legal Services Authority (NLSA) to issue appropriate guidelines to the State Legal Services Authority (SLSA) for training & orientation of such police officer.
- (c): The Government, in the Ministry of Women and Child Development and National Commission for Protection of Child Rights (NCPDR) review the implementation of JJ Act, including the appointment of Child Welfare Officer from time to time.
- (d): The information is being collected and will be laid on the table of the House.